

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. 1

EXCISE APPEAL NO. 53015 OF 2018

(Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-239-18-19 dated 18.07.2018 passed by the Commissioner (Appeals), CGST and Central Excise, Indore (MP))

M/s Swaraj Technocrafts Pvt. Ltd.

Appellant

40, Sector-II, Industrial Area,
Pithampur, Dist-Dhar, M.P.

Versus

**Commissioner, CGST & Central Excise,
Ujjain, M.P.**

Respondent

Appearance

None - for the Appellant

Shri O.P. Bisht, Authroised Representative for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/Order: 04.11.2022

Final Order No. 51053/2022

Justice Dilip Gupta:

A certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal therefore, stands dismissed as withdrawn.

(Dictated & Pronounced in open Court)

**(Justice Dilip Gupta)
President**

**(P.V. Subba Rao)
Member (Technical)**

RM

